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NOTIFICATION  
(INCOME-TAX)

No. 6293 (F.No.197/111/81-IT(AI)): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Federation of Indian Chambers of Commerce & Industry, New Delhi" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

*Ru*  
( R. K. TEWARI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager,  
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17/6/85  
Copy to:-

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2. The Commissioner of Income-tax, Delhi-II, New Delhi, with ref. to his letter No.CIT.II/HQ.II/Toch.(9)/81-82/8641, dt.23.3.84.
3. All Commissioners of Income-tax.
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( ATMA RAM )  
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